

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 112/TT/2013

Subject : Approval of transmi tariff for Assets (09 Nos.) under "Transmission System for phase-I Generation projects in Orissa- Part-A" in Eastern Region

Petitioner : Power Grid Corporation of India Ltd.

Respondents : GMR Kamalanga Energy Ltd. and 12 others

Date of Hearing : 16.9.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Parties present : Shri S.S. Raju, PGCIL
Shri S.K. Venkatesan, PGCIL
Mohd. Mohsin, PGCIL
Ms. Sangeeta Edwards, PGCIL

Record of Proceedings

The representative of the petitioner submitted as under:-

- (a) As per Investment Approval dated 17.9.2010, the project was scheduled to be completed within 30 months from the date of Investment Approval, i.e. by 1.4.2013. While there is no delay in the commissioning of Asset-I and Asset VI, there is delay of between one month and twelve months in the commissioning of remaining seven assets. The petitioner has given reasons for delay in its affidavit dated 11.9.2014;
- (b) The main reason for delay is on account of handing over of land by the Government of Odisha for 765/400 kV Pooling Stations at Angul and Jharsuguda, and RoW constraints both at Angul and Jharsuguda ends. Land acquisition involved both Government and private lands;



- (c) Cost over-run is mainly due to increase in cost of land, both Government and private. There was marginal increase in the cost of equipment;
- (d) No reply has been received from the respondents.

2. The Commission directed the petitioner to submit the following information on affidavit, by 7.10.2014, with advance copy to respondents:-

- (a) Auditor Certificate verifying the capital cost as on actual date of commercial operation and additional capital cost up to 31.3.2014 for Asset II, along with all tariff forms as specified in the 2009 Tariff Regulations;
- (b) Revised Form 5B for all the assets for capital cost as on actual date of commercial operation and a reconciliation of the capital cost specified in Form 5B with the capital cost specified in Auditor/ Management Certificate;
- (c) Tariff claim for Asset V (LIFO of once ckt. of Talcher-Meramundali 400 kV D/C line at Angul S/S), as per the 2014 Tariff Regulations in a separate petition;
- (d) Reason for very high balance and retention payments for sub-stations and its break-up;
- (e) Latest status of generating projects;
- (f) Status of ICTs at Pooling Stations both at Angul and Jharsuguda;
- (g) Revised Cost Estimates, and Management Certificates as per actual dates of commercial operation wherever the same have not been provided;
- (h) Copy of minutes of ERPC meeting wherein constituents have agreed for sharing the cost.



3. In case the above information is not received by 7.10.2014, the Commission shall be at liberty to issue order without taking into consideration the submission made by it subsequently.
4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

